

**Central Administrative Tribunal  
Principal Bench, New Delhi**

OA No.929/2017

New this the 15<sup>th</sup> day of September, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Ms. Praveen Mahajan, Member (A)**

Dr. Kiran Kushwaha  
Group "A" Gazetted Officer (Lecturer)  
50 years  
D/o Shri Gyan Chandra Kushwaha  
R/o E-8, ITI Pusa Campus  
Pusa  
New Delhi – 110 012. .... Applicant.

(By Advocate: Applicant in person)

**Versus**

- (1) Lt. Governor (Govt. of NCT)  
Through Standing Counsel  
CAT, L.G. House  
Civil Lines  
New Delhi.
- (2) Govt. of NCT Delhi  
Through the Chief Secretary  
Govt. of NCT Delhi  
New Secretariat near Indira Gandhi Stadium  
I.P.Estate, New Delhi.
- (3) Principal Secretary  
(Govt. of NCT Department TT of  
Training and Technical Education)  
Muni Maya Ram Marg  
Pitampura, New Delhi -34.
- (4) The Director (Govt. of NCT)  
(Dept. of Training and Technical Education)  
Muni Maya Ram Marg  
Pitampura, New Delhi -34.

(5) The Dy. Director (E-1)  
 (Govt. of NCT)  
 Department of Training and Technical Education  
 Muni Maya Ram Marg  
 Pitampura, New Delhi 34. ....Respondents

(By Advocate: Shri N.K.Singh for Mrs. Avnish Ahlawat)

**ORDER (ORAL)**

**By Hon'ble Mr. Justice Permod Kohli,**

The grievance of the applicant as projected in the present OA is to grant her AGP Grade of Rs.8000/- and thereafter the next AGP of Rs.9000/-.

2. Shri N.K.Singh has produced the order dated 02.08.2017 whereby the name of the applicant has been cleared for grant of AGP of Rs.8000/- [Lecturer, Selection Grade (Stage-3)] under Career Advancement Scheme on the basis of the recommendations of All India Council of Technical Education. The applicant's name figures at Sl. No.6 in this order. The order further indicates that such benefit is subject to the condition that candidates are clear from vigilance angle at DOV level. The applicant, who appears in person, submits that there has been delay in granting vigilance clearance.

3. Be that as it may, the vigilance clearance is essential component to the selection of candidates. We direct the respondents to seek report regarding the vigilance angle within two weeks positively and if there is no vigilance angle involved,

the applicant shall be released the benefits with effect from the date already indicated in the order, within two weeks thereafter.

Petition stands disposed of.

**(Praveen Mahajan)**  
**Member (A)**

**(Justice Permod Kohli)**  
**Chairman**

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